

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-108/2011(Pt.)/6485/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar,
Gauhati High Court,
Kohima Bench, Kohima.

Dated Guwahati, 21st July, 2023.

Sub:- **Earned Leave.**

Ref:- Your note dated 19.07.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Inalo Zhimomi, Principal District & Sessions Judge, Dimapur, Nagaland, has been granted **earned leave for five days from 24.07.2023 to 28.07.2023**, subject to submission of duly filled in leave application in prescribed format with Leave Admissibility Report in the Registry of Gauhati High Court, Kohima Bench. Further, Shri Zhimomi would hand over charge to the Chief Judicial Magistrate cum Civil Judge (Sr. Division), Dimapur before proceeding on leave.

Yours faithfully,

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JT.REGISTRAR (VIGILANCE)

Memo No. **HC.VII-108/2011(Pt.)/6486-6487/ dtd. , 21-07-23**
Copy to:

1. Shri Inalo Zhimomi, Principal District & Sessions Judge, Dimapur, Nagaland .
2. The Project Manager, Gauhati High Court, Guwahati.


JT.REGISTRAR (VIGILANCE)